

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 306/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for two assets under “Eastern Region Strengthening Scheme-XVII Part A (ERSS-XVII Part-A)” in Eastern Region.

Date of Hearing : 3.3.2021

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Bihar State Power (Holding) Company Ltd.
& 6 Others

Parties present : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. Instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets:

Asset-I: 01x160 MVA ICT-I alongwith associated bays at Daltonganj Sub-station, 1X160 MVA ICT-II alongwith associated bays at Daltonganj Sub-station and 2X132 kV Line bays at Daltonganj Sub-station, and

Asset-II: 02 Nos of 132 kV line bays at Daltonganj Sub-station under “Eastern Region Strengthening Scheme-XVII Part A (ERSS-XVII Part-A)” in Eastern Region.



- b. Instant Assets-I and II were declared under commercial operation on 31.3.2018 and 2.9.2018 respectively and their final tariff for 2014-19 period was determined vide order dated 28.11.2019 in Petition No. 137/TT/2018.
 - c. As per the Commission's order dated 28.11.2019 in Petition No. 137/TT/2018, the transmission charges are to be borne by Jharkhand Urja Sanchar Nigam Limited (JUSNL) till the downstream network under its scope is executed. The downstream system under the scope of work of JUSNL has not yet been completed. Though the subject assets were executed during 2014-19 tariff period, they are not clubbed in 2019-24 tariff period as separate tariff is required to be determined for the asset which has to be borne by JUSNL.
 - d. There is Additional Capital Expenditure (ACE) in 2014-19 tariff period. Time over-run of 155 days out of 286 days in case of Asset-II was not condoned by the Commission in order dated 28.11.2019, IEDC corresponding to the same was also disallowed. The Petitioner has reduced the same from the cost of COD. Further, IDC on account of time over-run and on account of computational difference has been separated and IDC on account of time over-run has been reduced from the cost as on COD. ACE was within the cut-off date i.e. March, 2021. There is no cost over-run.
3. In response to a query of the Commission, the representative of the Petitioner submitted that 2 bays are being utilized presently. The downstream system under the scope of JUSNL is anticipated to be put into commercial operation by August, 2021.
 4. None of the Respondents have appeared despite service.
 5. After hearing the Petitioner, Commission reserved order in the matter.

By order of the Commission

Sd/
(V. Sreenivas)
Deputy Chief (Law)

